

INTERIM BAIL APPLICATION

State Vs. Raja Babu @ Gandhi

FIR No.: 146/2018

PS:Timar Pur

U/S: 304 IPC

22.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.

Mr. Ayub Ahmed Qureshi, learned counsel for applicant / accused through VC.

This is the third interim bail application filed through counsel. Two earlier applications are already dismissed.

Reply filed. Copy already supplied.

Part arguments heard.

At request, put up for further arguments and appropriate orders for **25/08/2020**.

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(Naveen Kumar Kashyap)

ASJ-04/Central/Delhi/22.08.2020

INTERIM BAIL APPLICATION

State Vs. Ashu @ Atta

FIR No.: 210/2018

PS:Prasad Nagar

U/S: 302, 34 IPC & 25, 27, 54, 59 Arms Act

22.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.
Mr. Vineet Jain, learned counsel for the applicant / accused through VC.

Reply filed by the IO. Copy supplied through electronic mode.

Part arguments in detail.

It is pointed out by the learned Addl.PP for the State that medical documents of the relatives of accused are submitted ,but have not yet been verified / replied by the concerned RML hospital.

As such, issue fresh notice to IO to file further report relating to verification of such medical documents.

Put up for reply, further arguments and appropriate order for **27/08/2020**.

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ASJ-04/Central/Delhi/22.08.2020

INTERIM BAIL APPLICATION

State Vs. Suresh Kumar Nayak

FIR No.: 213/2018

PS: Lahori Gate

U/S: 395, 412, 120B, 34 IPC

22.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State
through VC.

Ms. Swati Verma, learned counsel for accused
through VC.

Today reply relating to present accused has been filed
by the IO. Copy supplied today only to the counsel for applicant /
accused through electronic mode.

At request, put up for arguments, appropriate orders
for **24/08/2020**.

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ASJ-04/Central/Delhi/22.08.2020

FIR No. 50/2010

PS Nabi Karim

State Vs Mukesh Jardari Wakude & Anr.

U/s 498A, 304B, 302, 34 IPC

Dated :22.08.2020

Present: Mr. Pawan Kumar Id. Addl.PP for the State through VC.

Mr. Akshit Dua, Id. Counsel for both the accused persons
through VC.

Arguments heard on the aspect of permission to accused,
Mr. Mukesh Jardari , to go outside Delhi till next date of hearing.

The same is allowed in terms of order and provisions made
by my learned Predecessor vide order dated 20/11/2019.

Copy of order be given through electronic mode to the applicant /
accused through his counsel as prayed for.

Put up for regular date of hearing in this matter for
20/10/2020 for the purpose already fixed.

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ASJ-04/Central/22.08.2020

SC No.: 28148/2016
State Vs. Ram Gopal Rai & others
FIR No.:97/2012
PS:Prashad Nagar
U/S: 302, 201, 120B, 419, 420, 471, 34 IPC

22.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.
None for accused Ram Gopal Rai and Sanjay Yadav.
Mr. Joginder Tuli, learned counsel for accused Seema Devi.

It is stated that accused Seema Devi is on interim bail at present. It is further submitted by the counsel Mr. Joginder Tuli that as far as he is concerned, final arguments are already over by him.

As such, put up for further final arguments, if any, on behalf of accused No.1 & 2 Ram Gopal Rai and Sanjay Yadav and the State for **17/09/2020** through VC or otherwise as the situation may be.

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ASJ-04/Central/Delhi/22.08.2020

CA No. 322/2018
Rahul Jain Vs CBI

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orderS received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 16/03/2020.

On 16/03/2020, matter was adjourned for 29/04/2020, 22/06/2020 & 21/08/2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

22.08.2020.

Present: Mr. Sushil Kumar Gupta, learned counsel for appellant alongwith appellant / convict Rahul Jain through VC.

None for respondent / State / CBI.

As such, put up for further final arguments in terms of previous order for 20/10/2020.

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ASJ-04/Central/Delhi/22.08.2020

CR No.: 465/2019

Shubhankar Nagar Vs Rajender Singh & others

22.08.2020.

Present: None.

Part judgment dictated.

Put up for further dictation and pronouncement of judgment / appropriate order / clarification, if any, for 25/08/2020.

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ASJ-04/Central/Delhi/22.08.2020

BAIL APPLICATION

**State v. Saleem
FIR No. 655/2016
PS: Sarai Rohilla
U/S: 394,397,302,34 IPC**

22.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Zia Afroz, Learned counsel for the applicant / accused
through VC.

This is fresh application for regular bail.

It is submitted by learned counsel for accused/applicant that inadvertently necessary documents/medical documents could not be filed. As such, he wants to withdraw the present application with liberty to file fresh one.

Heard. Allowed with liberty to file afresh.

Present application stands disposed of accordingly.

Copy of this order be uploaded on website.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/22.08.2020**

INTERIM BAIL APPLICATION

State v. Mukesh @ Lamboo
FIR No. 200/2010
PS: Pahar Ganj
U/S: 307,34 IPC

22.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Ajesh Kr Sharma and Sh. Akshat Sharma, Learned counsel for the
applicant / accused through VC.

Today, reply filed by IO. Copy of report of IO be supplied to learned
counsel for accused through e-mail.

Report about conduct and other criminal cases Involvement report
already filed by Jail Superintendent on last date of hearing. Copy of report filed by
Jail Superintendent be also filed supplied to accused side through e-mail.

Put up for arguments and appropriate orders on 24.08.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/22.08.2020

RELEASE OF JAMA TALASHI APPLICATION

**State v. Bholu
FIR No. 79/2018
PS: Kotwali
U/S: 328,379,411,34 IPC**

22.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Vinay Kumar, Learned counsel for the applicant / accused
through VC.

An application for release of Jamatalshi articles filed.

**Put up for reply by IO, arguments and appropriate orders with file
on 25.08.2020.**

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ASJ-04/Central/22.08.2020**

22.08.2020

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 27.01.2020, 29.04.2020, 22.06.2020.

On 22.06.2020, matter was adjourned for 22.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: None for Appellant.

Sh. Pawan Kumar, Ld. Addl. PP for the state/ respondent through VC .

No one is present on behalf of Appellant, as such, matter could not be proceeded further.

Put up the matter for purpose fixed/appropriate orders for 20.10.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/22.08.2020

SC: 31/20
FIR No.96/2018
PS: Gulabi Bagh
State v. Vishal @ Lala etc.

22.08.2020

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 17.01.2020, 18.02.2020, 03.03.2020.

On 03.03.2020, matter was adjourned for 22.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC .
None for accused.

No one is present on behalf of Accused, as such, matter could not be proceeded further.

Put up the matter for purpose fixed/appropriate orders for 20.10.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/22.08.2020